CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Excise Appeal No. 85330 of 2016

(Arising out of Order-in-Appeal No. CD-789-BEL-2015 dated 19.10.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai-II).

M/s. Modicon Pvt. Ltd. **Appellant**
Plot No. D-40/2, TTC Indl. Area, MIDC,
Turbhe, Navi Mumbai 400 705.

Vs.

Commissioner of Central Excise, Belapur-I **Respondent**
1st floor, CGO Complex,
CBD Belapur, Navi Mumbai 400 614.

WITH

Excise Appeal No. 86122 of 2016

(Arising out of Order-in-Appeal No. CD-131-BEL-2015 dated 18.02.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai-II).

M/s. Modicon Pvt. Ltd. **Appellant**
Plot No. D-40/2, TTC Indl. Area, MIDC,
Turbhe, Navi Mumbai 400 705.

Vs.

Commissioner of Central Excise, Belapur-I **Respondent**
1st floor, CGO Complex,
CBD Belapur, Navi Mumbai 400 614.

Appearance:

None for the Appellant
Shri N.N. Prabhudesai, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86940-86941/2021**

Date of Hearing: 01.10.2021
Date of Decision: 01.10.2021

PER: BENCH

In these matters, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Learned AR confirms the same.

3. Since the issue has been settled under SVLDRS, the appeals are dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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